

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 605/2019 With
M.A No. 699/2019**

New Delhi, this the 22nd day of February, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Akhilesh Prasad Singh
Director (E),
All India Radio Kokrajhar Assam,
Resident of N-8-2,
Sector-13, R. K. Puram,
New Delhi-110 066.Applicant

(By Advocate : Ms. Bindra Rana, Mr. Mihit Nagpal and Mr. Anuj Jhawar)

Versus

1. Union of India,
Through its Secretary,
Ministry of Information and Broadcasting
Shastri Bhawan,
Dr. Rajendra Prasad Road,
New Delhi – 110 001.
2. Director General
All India Radio,
Akashwani Bhawan,
Parliament Street,
New Delhi – 110 001.
3. Pay and Accounts Officer, IRLA
Ministry of Information & Broadcasting,
7th Floor, 'B' Wing,
Soochna Bhawan,
CGO Complex (section C-II),
New Delhi – 110 003.
4. Chairman,
Prasar Bharti
Prasar Bharti Secretariat,

Prasar Bharti House,
Copernicus Marg, New Delhi – 110 001.

5. Additional Director General (E),
North East Zone,
Doordarshan Complex,
R. G. Baruah Road,
Guwahati, Assam – 781 024.

6. Additional Director General (P&A),
North East Zone,
AIR Complex, Chandmari,
Guwahati, Assam – 781 003. ...Respondents

(By Advocate : Mr. S. M. Arif for respondents no. 2, 4, 5 & 6)

O R D E R (O R A L)

Justice L. Narasimha Reddy, Chairman :

Learned counsel for applicant submits that she has been instructed to withdraw the O.A without prejudice to the rights of the applicant to approach the Tribunal at the appropriate time.

2. Mr. S. M. Arif, learned counsel appears for respondents no. 2, 4, 5 and 6 on receipt of advance notice. He did not object to the request.

3. The O.A is dismissed as withdrawn, leaving it open to the applicant to pursue the remedies, in accordance with law.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Mbt/